

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 109**  
**New Contempt. P-17/2024**  
**IN IB-761(ND)/2022**

**IN THE MATTER OF:**

State Bank of India .... Petitioner/Applicant

Vs.

M/s. Kotsons Pvt. Ltd. .... Respondent

**Order under Section 7 of the Insolvency & Bankruptcy Code (IBC), 2016**

**Order delivered on 02.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Mr. Abhishek Anand, Adv.

For the Respondent :

**ORDER**

**New Contempt. P-17/2024**

We have heard the submissions made by Mr. Abhishek Anand, Ld. Counsel appearing for the Applicant.

Issue notice to the Respondents.

Mr. Abhishek Anand, Ld. Counsel appearing for the RP undertakes to serve notice along with a copy of the application to the Respondent by all modes including Dasti and file proof and affidavit of service within three days.

Respondents are directed to file reply affidavit within three days after receipt of the notice.

List the matter **on 19.07.2024.**

**-Sd-**

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**-Sd-**

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**